

NATIONAL COMPANY LAW APPELLATE TRIBUNAL

NEW DELHI

COMPANY APPEAL (AT) NO.157/2020

In the matter of:

Manoj Kumar Agarwal

Appellant

Vs

Mohani Tea Leaves Pvt Ltd & Ors

Respondent

Mr. Neeraj Kumar Gupta, Mr. Patita Paban Bishwal, Mr. Shaunak Mitra, Mr. K. Datta, Mr. M.K. Agarwal, Advocates for the Appellant.

CS Mr Rahul Parasrampurua, CA Mr Rohit Parasrampurua for R2.

Mr. Saurav Jain and Ms Pallavi Tayal, Advocates for R2.

ORDER

14.10.2020-In respect of Respondent No.1, 6 and 8, Notices are delivered and there is no appearance on their side today. In respect of Respondent No.3,4, 5 and 9, 'service of Notice' is awaited. At this juncture, the Learned Counsel for the 2nd Respondent, Ms Pallavi Tayal seeks further time to file 'Reply/Response' and accordingly 2nd Respondent is directed to file 'Reply/Response' by 11th November, 2020, of course, after serving a copy of the said Reply to the Learned Counsel for the Appellant as well as other Counsel appearing for the respective parties.

It is represented on behalf of the 7th Respondent, CS MR. Rabhul Parasrampurua that 7th Respondent had filed its Reply/Response before the office of the Registry on 13.10.2020. The Registry is directed to keep track of the Reply/Response of 7th Respondent and to place it in the instant Appeal File. The Registry is directed to list the matter on **12th November, 2020**. Also Rejoinder, if any, by the relevant parties may be filed well before the next date

of hearing, after serving due copies to the Learned Counsel appearing for the respective parties.

Justice Venugopal M)
Member (Judicial)

(Mr. Balvinder Singh)
Member (Technical)

Bm/kam